

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.358/2014 in O.A.No.559/2012

Thursday, this the 3rd day of September 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sunhari Lal (aged 60 years)
(now retd. as AE (Civil)/DDA)
s/o Mr. Moti Lal
r/o House No.14, Block A
Gali No.2, Jagatpuri, Delhi-51

..Applicant
(Mr.R A Sharma, Advocate)

Versus

1. Mr. Charan Singh
Deputy Controller of Communication Accounts
Ministry of Communications & IT
Office of Principal Controller of
Communication Accounts
Delhi Region, DoT Building, Prasad Nagar
New Delhi-5
2. Mr. Balvinder Kumar
Vice Chairman
DDA, Vikas Sadan (B Block)
Ist Floor, Near INA
New Delhi-23

..Respondents
(Mr. Satish Kumar, Advocate for respondent No.1 - Mr. Dhiraj Pandey,
Advocate for Mr. Karunesh Tandon for respondent No.2)

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

In implementation of the Order passed by this Tribunal on 30.8.2013
in O.A. No.559/2012, the respondent- Delhi Development Authority has
issued Establishment Order No.717 dated 4.6.2015 and Establishment
Order No.1094 dated 10.8.2015 allowing the past service of the petitioner to

be counted for the purposes of granting pay protection and ACP/MACP benefits as well as pensionary benefits.

2. In the wake, we are satisfied that the Order passed by the Tribunal has been complied with. Contempt Petition is accordingly disposed of. Notices issued to the respondents are discharged. It goes without saying that consequential benefits of the aforementioned Establishment Orders passed by respondent No.2 would be given to the petitioner in due course. No costs.

(K. N. Shrivastava)
Member (A)

(A.K. Bhardwaj)
Member (J)

September 3, 2015

/sunil/